

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 3rd JUNE, 2024, 12:00 Noon.CP(IB) No. 46/CB/2022, IA (IB) No. 217/CB/2023,
IA(IB) No. 231/CB/2023, IA(IB) No. 6/CB/2024Coram: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Medilloyd Medicament Pvt. Ltd.
Under Section	10 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Umesh Ch. Sahoo, Adv.

For Respondent (s)

Mr. Rajjeet Roy, Adv.

Mr. Sahasransu Sourav, Adv. } For HDFC

Mr. S.K. Aziz, Adv. } For DCB Bank

ORDER**IA (IB) No. 217/CB/2023, IA(IB) No. 231/CB/2023 and IA(IB) No. 6/CB/2024:**

These applications have been filed by the Liquidator/Applicant. Ld. Counsel Ms. Umesh Ch. Sahoo appears for the Liquidator/Applicant. Ld. Counsel Mr. S. Saurav appearing for the respondent submits that in the DMS portal, respondent party has not been created by the applicant and for that reason he could not upload the reply and Vakalatnama on behalf of the respondent. Ld. Counsel for the liquidator undertakes to take steps to create the respondent party in the DMS Portal. List the matter on 09.07.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

H.V. Subba Rao
Member (Judicial)